

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. U.O No. Edu-LGL0Jmu(Misc)/3/2021-01. Dated 27.04.2021.

GOVERNMENT ORDER NO:- 3376-JK (LD) of 2021
DATED:- 27 - 04 - 2021

Sanction is hereby accorded to the appointment of Mr Umesh Sharma-
Deputy Secretary to Government, School Education Department as Officer In
charge Litigation(OIC) in case titled Vir Savarkar Hr Secondary School Vs UT
Of J&K and Ors bearing WP (C) No. 812/2021 pending before the Hon'ble
Central Administrative Tribunal/High Court of Jammu and Kashmir.

The terms and conditions of appointment of the OIC shall be governed by
the provisions of Government Order No.1673-JK(LD) of 2021 dated
24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 27 - 04 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
6. Secretary to Government, FCS and CA Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Administrative Officer, FFC.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Khursheed Ahmad Bhat)

Additional Secretary to Government